

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 198/(MAH)/2017

CORAM:


Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2017

NAME OF THE PARTIES: M/s. Brijkishor Kishangopal Soni
V/s.
WEEE India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 271(e) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Amir Arsiwala	Advocate for Petitioner	

ORDER
CP 198/271(e)/NCLT/MB/MAH/2017

1. Learned Representative pleaded the matter. It is noticed that the requisite compliance with Section 271 of 30 days' notice by the Tribunal to the company has not been made so far.
2. Therefore, Registry is directed to issue the notice urgently to the company as per the provisions intimating the next date of hearing.
3. The matter is now listed for hearing on **05.09.2017**.

Sd/-

Ravikumar Duraisamy
Member (Technical)

Sd/-

M.K. Shrawat
Member (Judicial)

Dated : 26.07.2017.